

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 175 of 2013

Dated : 3rd September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

DNH Power Distribution Co. Ltd. Appellant(s)

Versus

Joint Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

**Counsel for the Respondent(s) : Mr. P.N. Chandan for Silvassa
Industries (Intervenor)
Mr. Anish Garg, Rep., for R.1**

ORDER

On receipt of public notice Mr. P.N. Chandan, the learned counsel wants to intervene in the Appeal.

The learned counsel for the Appellant is directed to file the impleadment Petition impleading them.

The Representative appearing on behalf of the Commission seeks some time to engage a counsel. Accordingly, he is permitted.

Post the matter on **21.10.2013**.

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**